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STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2016 AS ON 01.01.2017

1. Name of Officer (in full) DR. A. K. SINGLA

3. Present post held Joint Director FSSAI, H.O., N. Delhi

2. Service to which the officer belongs Central Services

4. Present Pay 44770 + 8700 (GP) + 13368 (NPA)  
= Rs. 66,838/- PM

Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	Name & Details of Property Housing, Lands and Other Buildings	Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt. Servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual Income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
① Gurgaon, Sector 37 Plot no. 237, HUDA	Plot 237 (502 Sq. yards) Housing HUDA	Rs. 29.83 Lacs. HUDA allotment in Sept, 2004.	Rs. 150 Lacs (Approx.)	Wife (Kiran Singh)	DRAW - Huda Allotment Sept. 2004	Nil	Six Annual EMIs (2004-2009)
② Gurgaon, Sector 5) HUDA Plot 855 HP	162 Sq. yards Housing HUDA	Rs. 7.19 Lacs HUDA allotment in Sept. 2004	Rs. 60-65 Lacs	Self	- do -	Nil	- do -
③ Sunder Vihar, Paschim Vihar, New Delhi (10/336; Third floor)	- do (1/4 share in flat)	Rs. 27 Lacs (year 2009)	Rs. 110 Lacs (approx)	Self	Builder floor purchased Smt. Sonia Kohli, in Sept, 2009	Self (Occupied)	State bank of Patiala loan in 9 years EMI

*fill*  
27.01.2017  
(DR. A. K. SINGLA)  
Jt. Director

Name *fill*  
Designation (DR. A. K. SINGLA)  
Date 27.01.2017  
Joint Director

Note

- \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- \*\* Includes short term leases also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.
- The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- AIS officers are requested to fill the form in duplicate.
- All columns should be filled duly typed neatly.